

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**
REGIONAL BENCH – COURT NO.2

**Ex. Misc. Application No. 77026 of 2019
AND
Ex. Appeal No. 75426 of 2017**

Arising out of Order-in-Appeal No.191/Kol-III/2016-17 dt. 14/12/2016 passed by
Commissioner of Central Excise (Appeals-II), Kolkata.

Commr. of Central Excise, Kol-III

180 (1st Floor), Shanthipally,
Rajdanga Main Road, P. O. East Kolkata
Township, Kolkata, West Bengal, 700001

Appellant (s)

VERSUS

M/s. UIC Udyog Ltd.

Erstwhile UIC Udyog Wires Ltd.
Industrial Growth Centre
Phase-II Kalyani
Nadia, West Bengal, 741235

Respondent (s)

APPEARANCE :

Shri A. K. Biswas, A. R. for the Appellant
Shri B. N. Chattopadhyay, Consultant for the Respondent

CORAM:

HON'BLE MR. P. K. CHOUDHARY, MEMBER (JUDICIAL)

HON'BLE MR. BIJAY KUMAR, MEMBER (TECHNICAL)

ORDER NO.MO/77391/2019 & FO/76427/2019

Date of Hearing/Decision : 23.10.2019

PER BENCH :

The present Miscellaneous Application has been filed by the Revenue praying for withdrawal of their Appeal in terms of National Litigation policy circulated vide Board's instruction being F. No. 390/Misc./116/2017-JC dated 22.08.2019.

2. Shri A. K. Biswas, Suptd. (A. R.) appeared on behalf of the Revenue.
Shri B. N. Chattopadhyay, Advocate appeared on behalf of the Respondent.

3. We find that the appeal is covered under National Litigation Policy. Accordingly, the prayer of the Revenue is allowed and the appeal is dismissed under National Litigation Policy.

(Dictated and pronounced in the open court.)

Sd/-

**(P. K. Choudhary)
Member (Judicial)**

Sd/-

**(Bijay kumar)
Member (Technical)**

Pooja